

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2961

ANSWERED ON:06.08.2015

Land acquired by NHs

Mahto Dr. Banshilal

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of land acquired by the National Highways Authority of India (NHA) for the National Highways Development Projects during the last three years and the current year, State-wise;

(b) the amount of compensation paid to the project affected people, State-wise; and

(c) whether several projects have been stalled due to delay in acquisition of land and if so, the details thereof, State-wise and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) The details of land acquired by the National Highways Authority of India (NHA) during the last three years and the current year is at Annexure-I.

(b) The amount of compensation released during the last three years is given below;

Financial Year 2012-13 2013-14 2014-15

LA Compensation (Rs. in Crore) 5404.07 7793.55 9097.88

(c) There have been delays in some of the projects due to land acquisition. However, the projects which are terminated/stalled due to land acquisition is at Annexure-II. NHA has taken up the issue of delays in land acquisition with the higher authorities of the State Governments. Regular meetings have been held at higher levels for speeding up the acquisition of land. The measures taken up are as follows:-

i) High Powered Committees set up by State Governments with Chief Secretary as nodal officer for NHDP projects;

ii) Regional Chief General Manager (CGM) {Regional Officer} to be Member Secretary of High Powered Committee;

iii) Regional offices headed by CGM (Tech) have been set up for effective monitoring of implementation of projects;

iv) Adequate powers have been delegated to CGMs Regional Offices in land acquisition (compensation upto Rs.100 crores in single case);

v) Special Land Acquisition Units set up in some States;

vi) Signing of state support agreement;

vii) Providing the additional manpower and physical resources to Competent Authorities appointed for land acquisition work;